

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 6 / (MAH) / 2017

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE PARTIES: M/s. Bombay Gas Holdings &  
Investments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 230-232 OF THE  
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mira Lalani	Advocate	} <u>Mira</u>
2	Jitendra	Advocate	

3 } Uttara Srinivasan Advocate  
(For ~~late~~ late Mr. Mark Victor  
Mascarenhas - Mascarenhas Young)  
9) Kunal Kalaniga Advocate

Adjourned to 30<sup>th</sup> June, 2017 by Consent - Noted.

Uttara Srinivasan  
Mira  
Advocate - Petitioner.

Adjourned to 30/06/17  
with a direction to complete  
the necessary compliance  
on or before the next date

Sd/-  
**M. K. Shrawat** 12/4/17  
Member (Judicial)  
Govt. of India  
National Company Law Tribunal  
Mumbai Bench, Mumbai